

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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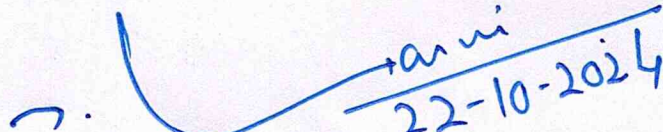
Subject : Resumption of practice as an Advocate.

NOTIFICATION

No: 2541 of 2024 /RG/LP Dated: 22/10/2024

It is hereby notified that Shri Aftab Ahmad Mir S/O Lt. Sh. Mohd Khurshid Mir R/O Village Kotain, Tehsil Mendhar District Poonch bearing Certificate of Enrollment No.76-A/91 dated 13th day of March, 1991, who had voluntarily suspended his practice as an Advocate, is permitted to resume his practice as an Advocate on the Roll of Jammu and Kashmir Bar Council.

By Order.


(Registrar Administration)
High Court of J&K and Ladakh
Main Wing Srinagar

No: 47199-207 /RG/LP Dated: 22/10/2024

Copy to the: -

1. Registrar Judicial, High Court Wing, Srinagar/Jammu.
2. Principal District & Sessions Judge, Poonch.
3. Secretary, Bar Council of India, New Delhi.
4. CPC, e-Courts, High Court of J&K and Ladakh, Srinagar with the request to get the same uploaded on the official website of the High Court for information of all the concerned.
5. President J&K High Court Bar Association, Jammu.
6. President District Bar Association, Poonch.
7. Manager Government Press, Srinagar for publication in the next issue of the Govt. Gazette.
8. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
9. Shri Aftab Ahmad Mir S/O Lt. Sh. Mohd Khurshid Mir R/O Village Kotain, Tehsil Mendhar District Poonch at Present H.No.1-A, Sector-7, JDA Colony Roop Nagar Jammu.

..... for information.


(Registrar Administration)
